

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.882
TO BE ANSWERED ON 20.07.2017**

POWER DEFICIT

**882. SHRI BHARTRUHARI MAHTAB:
SHRI C.S. PUTTA RAJU:**

**Will the Minister of POWER
be pleased to state:**

- (a) whether a number of States/UTs remained power deficit in the country due to inadequate supply of power from the Central Pool during each of the last three years and the current year, if so, the details thereof and the reasons therefor, State/UTwise;**
- (b) the details of demand and supply of power from the Central Pool in the country during the said period, State/UTwise;**
- (c) whether it is a fact that the State Governments/Union Territory Administrators were unable to provide power supply round the clock to all during the said period due to inadequate power supply from the Central Pool, if so, the details thereof along with the reaction of the Government thereto;**
- (d) whether the Government has conducted any study/enquiry in this regard, if so, the details thereof and if not, the reasons therefor; and**
- (e) the steps taken/being taken by the Government to ensure adequate power supply to the power deficit States/UTs and to ensure power supply to all in the country?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (c): No, Madam. Electricity is a concurrent subject. Supply of power to various consumers in a State / UT, providing electricity connection in a State / UT are within the purview of the respective State Governments / state power utility. The Central Government, however, supplements the efforts of the State Governments by establishing power plants and transmission systems in the Central Sector through Central Power Sector Undertakings (CPSUs). Enough power is available in the country and, therefore, the States / UTs have been advised to purchase power through Competitive Bidding to meet the shortage, if any.

The details of Demand (Energy requirement), entitlement and supply of power from Central Generating stations (Schedule from central sector stations) during 2014-15, 2015-16, 2016-17 and during the current year (April-May,2017) are given at Annexure. States generally have not requisitioned power up to their entitlement in Central Generating Stations.

(d) : As per information given by the States / UTs to the Central Electricity Authority, a few States are facing energy shortages despite surplus power in the country due to the following reasons:

1. Sub-transmission and distribution constraints.
2. Poor performance of state's own generating stations.
3. Poor financial condition of many state power utilities.
4. High Aggregate Technical and Commercial (AT&C) losses.

(e) : The steps taken by the Government to ensure adequate power supply to the power deficit States/UTs and to ensure power supply to all in the country, inter-alia, are:

- (i) During the 12th Plan period (2012-17), a capacity addition of about 99,209 MW against the target of 88,537 MW from the conventional sources and about 29,462 MW as against the target of 30,000 MW from renewable sources have been achieved.
- (ii) Adequate supply of the domestic coal to power plants has been ensured.
- (iii) During the 12th Plan period (2012-17), 1,10,370 ckm as against the target of 1,07,440 ckm of transmission lines and 3,31,214 MVA as against the target of 2,82,750 MVA of transformation capacity have been completed.
- (iv) The Government of India has taken an initiative to prepare State specific Action Plans for providing 24X7 Power For All (PFA) in partnership with the States. The roadmap for all the States/UTs have been finalised and is under implementation.
- (v) Two schemes which were launched by the Government of India, namely, Deendayal Upadhyaya Gram Jyoti Yojana (DDUGJY) and Integrated Power Development Scheme (IPDS) for strengthening of sub-transmission and distribution networks and for segregation of agricultural feeders to give adequate and reliable supply and reduce line losses.
- (vi) The Government of India has taken several steps to promote energy conservation, energy efficiency and other demand side management measures.
- (vii) The Central Government notified Ujjwal Discom Assurance Yojana (UDAY) scheme for Operational & Financial Turnaround of DISCOMs.
- (viii) Government of India has taken steps for expeditious resolution of issues relating to Environmental and forest clearances for facilitating early completion of generation and transmission projects.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 882 TO BE ANSWERED IN THE LOK SABHA ON 20.07.2017.

Demand (Energy Requirement) Entitlement, Schedule from Central Generating Stations (CGSs)												
State /	2014-15			2015-16			2016-17			2017-18 (upto May)		
	Demand (Energy Requirement)	Entitlement from CGSs	Schedule from CGSs	Demand (Energy Requirement)	Entitlement from CGSs	Schedule from CGSs	Demand (Energy Requirement)	Entitlement from CGSs	Schedule from CGSs	Demand (Energy Requirement) upto May, 2017	Entitlement from CGSs (Upto May, 2017)	Schedule from CGSs (upto May, 2017)
	(MU)	(MU)	(MU)	(MU)	(MU)	(MU)	(MU)	(MU)	(MU)	(MU)	(MU)	(MU)
Chandigarh	1,616	960	844	1,607	1,108	992	1,645	1,235	1,036	308	251	208
Delhi	29,231	22,862	19,080	29,626	27,964	19,521	30,829	32,719	19,323	5,985	5,711	3,932
Haryana	46,615	17,125	12,094	47,506	19,905	13,225	48,895	19,455	14,471	8,301	3,486	2,919
Himachal Pradesh	8,807	6,230	5,771	8,821	7,149	6,800	8,831	7,162	6,880	1,572	1,532	1,415
Jammu & Kashmir	16,214	11,115	9,976	16,572	12,262	10,636	17,398	12,199	10,628	3,104	2,362	1,997
Punjab	48,629	20,312	17,675	49,687	23,104	18,790	53,098	22,393	18,972	8,541	3,864	3,376
Rajasthan	65,717	19,000	16,423	67,417	21,496	17,801	67,838	21,276	17,734	11,271	3,832	3,053
Uttar Pradesh	1,03,179	38,044	35,786	1,06,351	42,911	39,718	1,07,569	42,022	37,021	20,819	7,228	6,271
Uttarakhand	12,445	5,272	4,751	12,889	6,139	5,536	13,069	6,269	5,443	2,307	1,116	933
Chhattisgarh	21,499	8,726	7,777	25,649	8,889	7,474	23,750	8,876	7,491	4,782	1,527	1,180
Gujarat	96,235	38,048	31,956	1,03,544	39,270	32,371	1,03,706	30,321	26,134	19,793	4,677	4,001
Madhya Pradesh	53,374	32,030	28,809	62,374	41,064	35,879	65,759	33,401	26,933	10,876	4,517	3,664
Maharashtra	1,34,897	44,722	34,461	1,41,817	42,320	33,619	1,39,295	39,464	33,100	28,300	6,785	5,772
Daman & Diu	2,086	2,336	1,832	2,337	2,365	1,869	2,398	2,148	1,587	424	416	238
Dadra Nagar Haveli	5,307	5,299	4,101	5,925	5,499	3,812	6,021	5,275	3,413	1,024	976	597
Goa	3,969	3,689	3,403	5,120	3,762	3,423	4,319	3,477	3,292	724	636	571
Andhra Pradesh	59,198	16,602	16,115	50,436	13,491	12,477	54,300	12,872	11,599	10,026	2,373	2,165
Telangana	43,337	12,916	12,554	50,254	16,802	14,891	53,030	14,471	12,813	9,414	2,470	1,847
Karnataka	62,643	14,444	14,148	64,302	16,554	15,667	66,899	20,487	19,481	11,684	3,297	3,120
Kerala	22,459	13,556	11,540	23,318	14,422	11,595	24,296	13,551	10,575	4,505	2,280	1,747
Tamil Nadu	95,758	27,328	26,960	97,276	30,259	29,717	1,04,511	36,322	33,062	19,043	6,122	5,246
Puducherry	2,402	2,413	2,338	2,437	2,670	2,423	2,548	3,018	2,588	480	523	491
Bihar	19,294	12,905	12,735	23,961	16,330	15,950	25,711	19,003	18,252	4,443	3,263	3,217
DVC	18,222	1,286	1,229	18,437	1,163	1,107	18,929	1,341	1,168	3,519	183	163
Jharkhand	7,599	2,802	2,718	7,735	3,393	3,096	7,960	3,782	3,817	1,337	578	655
Odisha	26,482	8,244	7,784	26,762	8,936	7,448	26,758	9,676	8,281	5,056	1,323	1,230
West Bengal	47,086	7,298	6,822	47,359	8,031	6,810	47,948	8,653	7,109	9,533	1,191	1,014
Sikkim	399	839	780	399	974	773	475	1,05	818	74	175	162

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Arunachal Pradesh	677	480	464	626	621	602	729	768	727	126	100	97
Assam	8,527	4,276	4,111	8,762	5,102	4,232	9,020	6,459	5,929	1,404	858	787
Manipur	705	537	518	840	778	748	764	1,102	968	123	163	152
Meghalaya	1,930	978	865	1,833	1,024	937	1,715	1,344	793	253	173	154
Mizoram	455	336	323	471	428	410	514	581	543	86	75	72
Nagaland	688	447	432	755	560	532	757	731	658	128	97	93
Tripura	1,242	1,034	987	1,202	1,416	1,361	1,644	1,781	1,624	490	273	258
